

(b) if so, what was the reaction of the Chief Minister of each State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir; in a preliminary way.

(b) The Chief Ministers asked for time to examine the proposal in detail.

171. [Transferred to the 5th June, 1967.]

MODIFIED DEVANAGRI SCRIPT

172. SHRI V. V. RAMASWAMY: Will the Minister of EDUCATION be pleased to state whether it is a fact that the Union Education Ministry have evolved a modified Devanagri script incorporating the sounds prevailing in all the regional languages of India?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (PROF. SHER SINGH): In order to facilitate the expression in writing of certain peculiar sounds of other regional languages which are not found in Devanagari, certain diacritical marks to denote these peculiar sounds have been evolved and added to the Devanagri script. Copies of the pamphlet issued in this behalf are available in the Parliament Library.

WAGE BOARD FOR ROAD TRANSPORT WORKERS

173. SHRI V. V. RAMASWAMY: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government propose to set up a central wage board to go into the question of granting interim relief to the workers employed in establishments in road transport industry, employing five workers or more; and

(b) if so, when the board will be constituted; and what will be its terms of reference?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI

JAISUKHLAL HATHI): (a) and (b) The Board was constituted on 28th May, 1966 and since then it has held 9 meetings. A copy each of Government Resolution Nos. WB-14(1)/64 and WB-14(3)/66, dated the 28th May, 1967 and 27th January, 1967 respectively showing composition and terms of reference of the Wage Board is placed on the Table of the House. The Wage Board is considering the question of interim relief. (See below)

RESOLUTION

GOVERNMENT OF INDIA

MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION

(Deptt. of Labour and Employment)
Dated, New Delhi the 28th May, 1966

No. WB-14(1)/64.—In pursuance of the recommendations made in para 25 of Chapter XXVII of the Second Five Year Plan and in para 20 of Chapter XV of the Third Five Year Plan, the Government of India have decided to set up a Central Wage Board for the Road Transport Industry.

2. The composition of the Wage Board will be as follows:—

Chairman—

Shri P. P. R. Sawhny.

Independent Members—

Shri R. P. N. Sinha, M. P.

Dr. B. M. Bhatia.

Members Representing Employers—

Shri D. B. Kamble, I.C.S.

Shri P. N. Nagaswamy.

Members Representing Workers—

Shri V. V. Nene.

Shri K. M. Sundaram.

3. The following will be terms of reference of the Board:—

(a) to determine the categories of employees (manual, clerical, supervisory etc.) who should be brought within the scope of the proposed wage fixation;

- (b) to work out a wage structure based on the principle of fair wages as set forth in the Report of the Committee on Fair Wages;

Explanation.—In evolving a wage structure, the Board will take into account, in addition to the considerations relating to fair wages:—

- (i) the needs of the industry in a developing economy including the need for maintaining and promoting exports;
- (ii) the requirements of social justice;
- (iii) the need for adjusting wage differentials in such a manner as to provide incentive to workers for advancing their skill;
- (iv) the special features of the road transport industry; and
- (v) the desirability of extending the system of payment by results;

Explanation.—In applying the system of payment by results, the Board shall keep in view the need for fixing a minimum (fall back wage) and also to safeguard against over-work and undue speed.

4. The coverage of the Wage Board will be restricted to establishments employing 20 or more workers.

5. The headquarters of the Board will be located at Delhi subject to approval of the Accommodation Advisory Committee. The correspondence intended for the Board shall be addressed to the Chairman, Central Wage Board for Road Transport Industry C/o The Ministry of Labour, Employment, and Rehabilitation, Department of Labour and Employment, Shram Shakti Bhavan, Rafi Marg, New Delhi.

P. M. NAYAK,

Addl. Secy. to the Govt. of India.

RESOLUTION

GOVERNMENT OF INDIA

MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION

(Deptt. of Labour and Employment)

Dated, New Delhi the

No. WB-14(3)/66.—A Central Wage Board for Road Transport Industry was set up by the Government of India by their Resolution No. WB-14(1)/64, dated the 28th May, 1966. A suggestion was made that the coverage of the Board may be extended to establishments employing 5 or more workers instead of 20 as mentioned in para 4 of the above Resolution. The matter has been considered by Government and it has been decided to amend para 4 of the Government Resolution cited above to read as follows:—

“4. The coverage of the Wage Board will be restricted to establishments employing five or more workers.”

B. R. SETH,

Dy. Secy. to the Govt. of India

ACTIVITIES OF FOREIGN AGENTS IN THE CAPITAL

174. SHRI V. V. RAMSWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Chief Executive Councillor of Delhi has asked the Union Government to institute a high level inquiry to find out the activities of foreign agents in the Capital; and

(b) if so, what is the reaction of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) While replying to the debate on the Lieutenant Governor's address to the Metropolitan